



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Feb/202526/18

DATED: 02/03/2026

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Feb/202526/18 dated 02/03/2026 of Norms Committee - II for the year 2025-26 was held on 02/03/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

SI.NO.	NAME AND DESIGNATION OF REPRESENTATIVES	DEPARTMENT
1	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

2	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
3	SHRI S.K. JAIN, CONSULTANT	DPIIT
4	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MEITY
IN ATTENDANCE		
1	SHRI YASHWANT KUMAR SINGH, Dy. DGFT	DGFT
2	SHRI SANDEEP KUMAR, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	MAKS TELEWORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006252AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: 1. The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Annexure as uploaded are not visible. Needs to be resubmitted. II. Details of export product in terms of structural design, calculations, and brief notes about export product as well as import inputs. III. Justification of claimed Wastage over per unit requirement without wastage. IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). V. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VII. Declaration regarding non-recoverable Wastage in manufacturing process and wastage (if any) is not being utilized/reused in the manufacturing / export items. VIII. Certificate of Chartered Accountant/ Cost Accountant/Company Secretary (as per appendix 5 B) IX. Declaration as prescribed under Annexure to Trade Notice No. 1/06 dated 07.06.2005; Annexure to Trade Notice No. 4/AM06 dated 06.07.2005; Annexure; to Trade Notice No. 12/AM05 dated 10.03.2005; Annexure to Trade Notice No. 03/AM11 dated 08.10.2010. X. Declaration under Para 4.07 of HBP and Para 4.11 of FTP-2023, Para 4.15 of HBP. XI. Declaration as per policy circular no. 9 dated 30.06.2003. The case stands deferred.	

Case No.	2 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SHRI SIDHBALI ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006257AM25
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Annexure as uploaded are not visible. Needs to be resubmitted. II. Details of export product in terms of structural design, calculations, and brief notes about export product as well as import inputs. III. Justification of claimed Wastage over per unit requirement without wastage. IV. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). V. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) VI. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VII. Declaration regarding non-recoverable Wastage in manufacturing process and wastage (if any) is not being utilized/reused in the manufacturing / export items. VIII. Certificate of Chartered Accountant/ Cost Accountant/Company Secretary (as per appendix 5 B) IX. Declaration as prescribed under Annexure to Trade Notice No. 1/06 dated 07.06.2005; Annexure to Trade Notice No. 4/AM06 dated 06.07.2005; Annexure; to Trade Notice No. 12/AM05 dated 10.03.2005; Annexure to Trade Notice No. 03/AM11 dated 08.10.2010. X. Declaration under Para 4.07 of HBP and Para 4.11 of FTP-2023, Para 4.15 of HBP. XI. Declaration as per policy circular no. 9 dated 30.06.2003. The case stands deferred.	

Case No.	3 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	EIS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00003970AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	4 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	B. G. SHIRKE CONSTRUCTION TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006767AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	5 / NC/2/MEET/Feb/202526/18										
Case Status	Case Approved										
Party Name	INOX INDIA LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026										
HQ File Number	HQRNORM APPLY 00008096AM24										
RA File Number	NA										
Licence No and Date	NA										
Norms Committee Decision:											
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:											
I. Description and size of export item may be specified as under:											
<table><tr><th>SI.No.</th><th>Description of export item</th><th>Size</th><th>Qty</th><th>Net Weight</th></tr><tr><td>1</td><td>Stainless Steel Beverage Kegs</td><td>20 Litres</td><td>1 No.</td><td>5.50 Kg</td></tr></table>		SI.No.	Description of export item	Size	Qty	Net Weight	1	Stainless Steel Beverage Kegs	20 Litres	1 No.	5.50 Kg
SI.No.	Description of export item	Size	Qty	Net Weight							
1	Stainless Steel Beverage Kegs	20 Litres	1 No.	5.50 Kg							

2	Stainless Steel Beverage Kegs	30 Litres	1 No.	10 Kg
3	Stainless Steel Beverage Kegs	50 Litres	1 No.	12.3 Kg

II. Description of import item at **SI.No.1** may be modified as "**Stainless Steel Coil SS 304 2B**, Thickness: 1.2 mm to 1.5 mm" and its quantity may be allowed as **1.10 Kgs/Kg** content in the export items.

III. Description of import item at **SI.No.2** may be modified as "**Stainless Steel Coil SS 304 2B**, Thickness: **1.5 mm to 1.7 mm**" and its quantity may be allowed as **1.02 Kgs/Kg** content in the export item as claimed by the firm.

IV. Quantity of import items at **SI.No. 3 & 4** may be allowed on net to net basis with accountability clause.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	6 / NC/2/MEET/Feb/202526/18
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00002388AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and decided to withdraw the case as per the file no. HQRCOMMSUB00039917AM26. The case stands Rejected.	

Case No.	7 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00002712AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	8 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00002253AM26
RA File Number	342404000065 AM19
Licence No and Date	3410044165/23/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: Earlier firm has requested that they will export only 45 nos of blade I. Although they have applied for export of 51 nos of blade II. The firm is requested to submit a copy of shipping bills for export of 51 nos of blade to establish the norms. The case stands deferred.	

Case No.	9 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00004486AM26
RA File Number	072404000141 AM19
Licence No and Date	0710113806/03/09/2018

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

- I. Reason / justification for review of norms.
- II. Form of import items namely, Aluminum, Copper, Brass, Bronze viz. Ingots, Sheets, Rods, etc.
- III. Grade of import items namely, Steel Sheets viz. Non-Alloy or Alloy Steel etc.
- IV. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- V. Weight of each Export Product.
- VI. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- VII. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	10 / NC/2/MEET/Feb/202526/18
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Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00002008AM25
RA File Number	052304000391 AM20
Licence No and Date	0510413205/03/01/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	11 / NC/2/MEET/Feb/202526/18						
Case Status	Case Approved						
Party Name	MAK CONTROLS AND SYSTEMS PRIVATE LIMITED						
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026						
HQ File Number	HQRNORM REVIW00006463AM25						
RA File Number	322404000136 AM20						
Licence No and Date	3210079446/06/03/2020						
Norms Committee Decision:							
The case was considered as per the agenda, wherein Shri Saravanan Manickam, Managing Director and representative of the applicant firm, participated in the virtual Personal Hearing (PH) held on 02.03.2026 and made detailed submissions before the Norms Committee. After detailed deliberations and based on the recommendations of the Technical Authority, the Committee observed that the Air Conditioners (Import Items 3 & 5) are essential components for the manufacture of the resultant export product. Accordingly, the Committee decided to fix the norms as under:							
<table><tr><th>S.No.</th><th>Import Item</th><th>Quantity Allowed / Condition</th></tr><tr><td>1.</td><td>Import Items 1, 2, 4, 6 to 11, 12, 13, and 14 to 99</td><td>Net-to-Net as per GN-4 of HBP.</td></tr></table>		S.No.	Import Item	Quantity Allowed / Condition	1.	Import Items 1, 2, 4, 6 to 11, 12, 13, and 14 to 99	Net-to-Net as per GN-4 of HBP.
S.No.	Import Item	Quantity Allowed / Condition					
1.	Import Items 1, 2, 4, 6 to 11, 12, 13, and 14 to 99	Net-to-Net as per GN-4 of HBP.					

S.No.	Import Item	Quantity Allowed / Condition
2.	Import Items 3 and 5 (Air Conditioners)	Quantity as applied for, subject to actual requirement.

Note: Spares if any will be allowed as per policy for import of spares.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	12 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	13 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21

Licence No and Date	0311000710/11/01/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	14 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00001970AM26
RA File Number	07AA04009956 AM21
Licence No and Date	0711000671/12/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	15 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00184791AM22
RA File Number	05AA04080546 AM22
Licence No and Date	0511004769/15/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

I. Sizes, quantities and net weight of export items under the Advance Authorisation may be specified as under:

SI.No.	Size of Conductors (mm ²)	Quantity (Km)	Cable Weight (Kgs)
1	0.35	1228.95	5333.64
2	0.50	1270.1	8572.19
3	0.75	1546.15	18744.17
	Total	4045.2	32650

II. Quantity of import item at **SI.No. 1**(Copper Wire Rod) may be allowed as **28168 Kgs.** as **1.01 Kgs/Kg** content in the export items.

III. Quantity of import item at **SI.No.2** (PVC Compound) may be allowed as **4904 Kgs.** as **1.03 Kgs/Kg** content in the export items as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	16 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00320690AM22
RA File Number	56AX04000050 AM22
Licence No and Date	5611000753/17/01/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	17 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00001109AM26
RA File Number	07AX04000372 AM23
Licence No and Date	0711004306/15/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Reason / Justification for review of norms. The case stands deferred.	

Case No.	18 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00004809AM26
RA File Number	26AX04000022 AM23
Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	19 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004934AM23
RA File Number	05AX04002674 AM23
Licence No and Date	0511016300/12/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

I. Sizes, quantities and net weight of export items under the Advance Authorisation may be specified as under:

SI.No.	Size of Conductors (mm ²)	Quantity (Km)	Cable Weight (Kgs)
1	0.35	4137.50	23211.38
2	0.50	10350.30	74399.18
3	0.75	1067	10204.77
4	1.00	278.30	3328.47
5	1.50	794.70	13454.27

6	4.00	315.30	13655.93
	Total	16943.10	138254.00

II. Description of import item No. 1 may be amended as "**Copper Wire Rod**" and its quantity may be allowed as **105756 Kgs. as 1.01 Kgs/Kg** content in the export items.

III. Quantity of import item at **SI.No.2** (PVC Compound) may be allowed as **34552 Kgs. as 1.03 Kgs/Kg** content in the export items as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	20 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00005830AM26
RA File Number	03AX04004735 AM23
Licence No and Date	0311020316/28/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	21 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	MALHOTRA CABLES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00005724AM23
RA File Number	05AX04003007 AM23
Licence No and Date	0511016864/13/01/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Sizes, quantities and net weight of export items under the Advance Authorisation may be specified as under:

SI.No.	Size of Conductors (mm ²)	Quantity (Km)	Cable Weight (Kgs)
1	0.35	3587.50	16538.38
2	0.50	8550.30	53610.38
3	0.75	1062.00	9887.22
4	1.00	278.30	3328.47
5	1.50	792.70	13420.41
6	2.00	41.39	946.96
7	2.50	291.60	7949.02
8	3.00	4.40	156.29
9	4.00	314.30	13760.05
10	6.00	720	46576.8
	Total	15642.49	166173.98

- I. Description of import item No. 1 may be amended as "**Copper Wire Rod 8 mm dia**" and its quantity may be allowed as applied for i.e. **127145 Kgs.** on net to net content basis in the export items.
- II. Quantity of import item at **SI.No.2** (PVC Compound) may be allowed as applied for i.e. **30029 Kgs.** on net to net content basis in the export items.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	22 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00000413AM26
RA File Number	03AX04005210 AM23
Licence No and Date	0311020770/01/02/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	23 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006479AM23
RA File Number	05AX04003303 AM23
Licence No and Date	0511017427/21/02/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

I. Sizes, quantities and net weight of export items at **SNo. 1** under the Advance Authorisation may be specified as under:

SI.No.	Size of Conductors (mm²)	Quantity (Km)	Cable Weight (Kgs)
1	0.35	14350	66153.50
2	0.50	34201.2	214441.52
3	0.75	4248	39548.88
4	1.00	1113.2	13313.87
5	1.50	3170.8	53681.64
6	2.00	165.55	3787.82
7	2.50	1166.4	31796.06
8	3.00	17.6	625.15
9	4.00	1257.2	55040.21
10	6.00	2880	186307.20
	Total	62569.95	664695.85

II. Quantity of import item at **SI.No. 1**(Copper Wire Rod) may be allowed as **513667 Kgs. as 1.01 Kgs/Kg** content in the export items.

III. Quantity of import item at **SI.No.2** (PVC Compound) may be allowed as **160798 Kgs. as 1.03 Kgs/Kg** content in the export items as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	24 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	UNIVERSAL FLEXIBLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00001114AM26
RA File Number	07AX04001798 AM23
Licence No and Date	0711006654/07/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	25 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00006474AM25
RA File Number	07AX04001866 AM23
Licence No and Date	0711006744/15/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:	

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic. Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

- I. There will be no change in quantity/ norms/net content allowed.
- II. There will be no change in other items.
- III. Import Items 3, 6 to 8 value restricted to 2% of FOB Value.
- IV. Import item 4: Toughened glass 2.579 sq.Mtr/each- 2500 nos. as applied.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	26 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00006481AM25
RA File Number	07AX04001863 AM23
Licence No and Date	0711006749/15/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

The firm has represented that description of Export Product & import items may be corrected as per shipping bill and bill of entry as RA has objected to the amendments

done by NC. Description of Export Product & some of import items were amended to include specifications as the details in AA were generic. Details in shipping bill and bill of entry also include specifications and description of Export Product can be amended as per shipping bill & import items 1, 2 & 4 as per bill of entry. Amended details can be accounted for EO fulfillment.

Note:

- I. There will be no change in quantity/ norms/net content allowed.
- II. There will be no change in other items.
- III. Import Items 3, 6 to 8 value restricted to 2% of FOB Value.
- IV. Import item 4: Toughened glass 2.579 sq.Mtr/each- 1900 nos. as applied.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	27 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00001116AM24
RA File Number	05AX04000384 AM24
Licence No and Date	0511018910/25/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Sizes, quantities and net weight of export items at SNo. 1 under the Advance Authorisation may be specified as under:

SI.No.	Size of Conductors (mm ²)	Quantity (Km)	Cable Weight (Kgs)
1	0.35	14350	66153.50

2	0.50	34201.2	214441.52
3	0.75	4248	39548.88
4	1.00	1113.2	13313.87
5	1.50	3170.8	53681.64
6	2.00	165.55	3787.82
7	2.50	1166.4	31796.06
8	3.00	17.6	625.15
9	4.00	1257.2	55040.21
10	6.00	2880	186307.20
	Total	62569.95	664695.85

II. Quantity of import item at **SI.No. 1**(Copper Wire Rod) may be allowed as **513667 Kgs. as 1.01 Kgs/Kg** content in the export items.

III. Quantity of import item at **SI.No.2** (PVC Compound) may be allowed as **160798 Kgs. as 1.03 Kgs/Kg** content in the export items as claimed by the firm.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	28 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00004343AM26

RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	29 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00008527AM24
RA File Number	03AX04005086 AM24
Licence No and Date	0311031125/13/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	30 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00009233AM24
RA File Number	04AX04001123 AM24
Licence No and Date	0411007137/20/03/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	31 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ATLAS TRANSFORMERS INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00000638AM25
RA File Number	34AX04001003 AM24
Licence No and Date	3411004907/09/05/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	32 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00001136AM25
RA File Number	03AX04005954 AM24
Licence No and Date	0311034396/05/06/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	33 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00001749AM25
RA File Number	03AX04001631 AM25
Licence No and Date	0311035227/05/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

- I. Net weight of export items at **SI.No.1 & 2** may be specified as **1940 Kgs and 14,161 Kgs** respectively.
- II. Quantity of import items at **SI No. 1 to 7** may be allowed as **1.02 Mtr/Mtr.** content in the respective export item at **SI.No.1.**
- III. Quantity of import items at **SI.No. 8 to 30** may be allowed on net to net basis with accountability clause in export item at **SI.No. 1.**
- IV. Quantity of import items at **SI No. 31 to 42 & 64** may be allowed as **1.02 Mtr/Mtr.** content in the respective export item at **SI.No.2.**
- V. Quantity of import items at **SI.No. 43 to 63** may allow on net to net basis with accountability clause in export item at **SI.No.2.**

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	34 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026

and Date	
HQ File Number	HQRNORM APPLY 00002213AM25
RA File Number	03AX04002122 AM25
Licence No and Date	0311035941/30/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Net weight of export item may be specified as 582.486 MT. II. Import items at SI.No.1 & 2 shall be of relevant grade and size as contained /utilized in the export item and their quantity may be allowed as 1.02 Kgs. /Kg. content in the export item. Quantity of import items at SI No. 3 & 4 may be allowed as 1.02 Mtr/Mtr. content in the export item. III. Quantity of import item at SI.No. 5 may be allowed on net to net basis with accountability clause in export item. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	35 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00002206AM25
RA File Number	31AX04000126 AM25
Licence No and Date	3111003737/30/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	36 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00002786AM25
RA File Number	03AX04002618 AM25
Licence No and Date	0311036798/02/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	37 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00002784AM25
RA File Number	03AX04002644 AM25
Licence No and Date	0311036796/02/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	38 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00002930AM25
RA File Number	04AX04000518 AM25
Licence No and Date	0411008196/09/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT ROTAR BLADE FOR WIND TURBINE - 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED 1. WEIGHT PER BLADE SHOULD BE 16,613KG 2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4 2, 16, 21, 22, 23, 25, 28, 31, 35, 37, 38, 40, 41, 42, 43, 44, 45, 47, 48, 49, 53, 57, 59, 60, 63, 66, 68, 69, 70, 71, 72, 74, 79, 80, 81, 82, 83, 87, 88, 90, 92, 93, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 119, 120 FOLLOWING ITEMS ARE CONSUMABLES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE 17, 19, 24, 26, 34, 46, 51, 55, 64, 67, 85, 86, 89, 94, 118 REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR.	

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	39 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00002929AM25
RA File Number	04AX04000511 AM25
Licence No and Date	0411008195/09/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT ROTAR BLADE FOR WIND TURBINE - 45 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED 1. WEIGHT PER BLADE SHOULD BE 24,229 KG 2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4 3,5,7,10,11,12,21,31,34,40,44,45,49,50,53,55,67 FOLLOWING ITEMS ARE CONSUMABLES AND MAY BE ALLOWED	

TOGETHER WITHIN 2 % OF FOB VALUE

1,4,19,33,39,51,52,54,56,57,59-62,65

REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	40 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00005917AM26
RA File Number	31AX04000152 AM25
Licence No and Date	3111003905/24/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	41 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00003361AM25
RA File Number	04AX04000601 AM25
Licence No and	0411008309/30/09/2024

Date	
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: ITEM OF EXPORT ROTAR BLADE FOR WIND TURBINE - 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED 1. WEIGHT PER BLADE SHOULD BE 9,358 KG 2. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N.4 15, 16, 17, 24, 34, 35, 36, 37, 38, 47, 48, 49, 50, 51, 56, 58, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 146, 147, 148, 149 FOLLOWING ITEMS ARE CONSUMABLES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE 30, 31, 32, 33, 39, 40, 41, 42, 43, 44, 45, 46, 54, 57, 59 REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR	

Case No.	42 / NC/2/MEET/Feb/202526/18
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Case Status	Case Deferred
Party Name	FIBREZONE INDIA
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00003455AM25
RA File Number	08AX04001026 AM25
Licence No and Date	0811012804/03/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	43 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00003480AM25
RA File Number	07AX04001057 AM25
Licence No and Date	0711012485/04/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	44 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00004449AM26

RA File Number	03AX04003539 AM25
Licence No and Date	0311038032/17/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	45 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25
Licence No and Date	0711012727/07/11/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	46 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004058AM25
RA File Number	13AX04000251 AM25
Licence No and Date	1311003462/11/11/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	47 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	INDOTAG SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004307AM25
RA File Number	05AX04002024 AM25
Licence No and Date	0511029136/22/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Justification of wastage for each import item at each stage of mfg.	
The case stands deferred.	

Case No.	48 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004488AM25
RA File Number	08AX04001403 AM25
Licence No and Date	0811013367/02/12/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	49 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004522AM25
RA File Number	04AX04000823 AM25
Licence No and Date	0411008654/04/12/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to refer the case to (TEC-3) for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	50 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004606AM25
RA File Number	02AX04000568 AM25
Licence No and Date	0211007741/06/12/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	51 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004658AM25
RA File Number	04AX04000855 AM25
Licence No and Date	0411008690/10/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to refer the case to (TEC-3) for further examination and comment of technical authority. The case stands deferred.	

Case No.	52 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004686AM25
RA File Number	31AX04000321 AM25
Licence No and Date	3111004179/11/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	53 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004706AM25
RA File Number	08AX04001532 AM25
Licence No and Date	0811013474/12/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	54 / NC/2/MEET/Feb/202526/18								
Case Status	Case Approved								
Party Name	GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LIMITED								
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026								
HQ File Number	HQRNORM APPLY 00004910AM25								
RA File Number	03AX04004717 AM25								
Licence No and Date	0311039778/19/12/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:									
<table><tr><th>SL No</th><th>ITEM OF EXPORT & QUANTITY APPLIED</th><th>ITEM OF IMPORT & QUANTITY APPLIED</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>GRAPHITE ELECTRODE WITH NIPPLE / CONNECTING PIN QTY: 278 MTS</td><td>GRAPHITE RODS QTY: 400.00 MTS</td><td>1.21 KGS/KGS ON THE NET WEIGHT OF GRAPHITE ELECTRODE WITH NIPPLE/CONNECTING PIN IN THE EXPORT PRODUCT.</td></tr></table>		SL No	ITEM OF EXPORT & QUANTITY APPLIED	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED	1	GRAPHITE ELECTRODE WITH NIPPLE / CONNECTING PIN QTY: 278 MTS	GRAPHITE RODS QTY: 400.00 MTS	1.21 KGS/KGS ON THE NET WEIGHT OF GRAPHITE ELECTRODE WITH NIPPLE/CONNECTING PIN IN THE EXPORT PRODUCT.
SL No	ITEM OF EXPORT & QUANTITY APPLIED	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED						
1	GRAPHITE ELECTRODE WITH NIPPLE / CONNECTING PIN QTY: 278 MTS	GRAPHITE RODS QTY: 400.00 MTS	1.21 KGS/KGS ON THE NET WEIGHT OF GRAPHITE ELECTRODE WITH NIPPLE/CONNECTING PIN IN THE EXPORT PRODUCT.						

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Note: The quality in terms of high bulk density, low electrical resistivity, and high purity of imported graphite rods should match that of the quality of the export product.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	55 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00004968AM25
RA File Number	03AX04004686 AM25
Licence No and Date	0311039823/23/12/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	56 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00005261AM25
RA File Number	04AX04000937 AM25
Licence No and Date	0411008811/31/12/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to refer the case to (TEC-3) for further examination and comment of technical authority.

The case stands deferred.

Case No.	57 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00005356AM25
RA File Number	08AX04001609 AM25
Licence No and Date	0811013685/02/01/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	58 / NC/2/MEET/Feb/202526/18				
Case Status	Case Approved				
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED				
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026				
HQ File Number	HQRNORM APPLY 00005505AM25				
RA File Number	13AX04000322 AM25				
Licence No and Date	1311003599/07/01/2025				
Norms Committee Decision:					
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:					
	SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED

1	COPPER-BASED ALLOY INGOTS OF DIFFERENT GRADES (BRASS INGOTS/BILLETS)	500.00 MTS	DISCHARGE CATRIDGE SCRAP (BRASS 70/30 AND 90/10) COVERED UNDER ISRI CODE (LACE/LARK/LUMP/LAKE)	1.06 KG/KG ON THE NET CONTENT OF BRASS IN THE EXPORT PRODUCT.
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RA MAY PLEASE BE NOTED THE FOLLOWING:

1. The composition of the discharged cartridges scrap should be matched with the composition of the copper-based alloy ingots.
2. The discharged cartridges scrap should be free from explosive material.
3. The applicant has to produce an inspection certificate to RA from the recognized inspection agency stating that the discharged cartridges scrap are free from explosives.
4. The discharged cartridges scrap should be in the form of crushed/broken/mangled, or crumpled.
5. The imported scrap does not contain hazardous, toxic waste, radioactive contaminated waste/scrap containing radioactive material, any type of arms, ammunition, mines, shells, live cartridges or any other explosive material in any form.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	59 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SHRI NAVKAR METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00005607AM25
RA File Number	08AX04001696 AM25
Licence No and Date	0811013790/11/01/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	60 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00005648AM25
RA File Number	05AX04003484 AM25
Licence No and Date	0511030292/14/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	61 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00005974AM25
RA File Number	04AX04001053 AM25
Licence No and Date	0411009013/31/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to refer the case to (TEC-3) for further examination and comment of technical authority.	

The case stands deferred.

Case No.	62 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	VALVEWORKS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006050AM25
RA File Number	31AX04000425 AM25
Licence No and Date	3111004406/06/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	63 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006238AM25
RA File Number	02AX04000697 AM25
Licence No and Date	0211008154/14/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: I. Net weight of export items at S No 1 to 10 under the Advance Authorisation may be specified as under:	

S.No.	Net Weight(MT)	S.No.	Net Weight(MT)
1	2.527	6	7.891
2	3.067	7	18.073
3	3.911	8	2.692
4	6.732	9	12.472
5	9.106	10	15.303

II. Quantity of import items at **SI.No.1, 4, 7, 10, 13, 16, 19, 22, 25 & 28** i.e. Aluminium Alloy may be allowed as **1.01 Kgs/Kg** content in the respective export items.

III. Quantity of import items at **SI. No. 2, 5, 8, 11, 14, 17, 20, 23, 26 & 29** i.e. Pine Wood may be allowed as per packing policy.

IV. Quantity of import items at **SI.No. 3, 6, 9, 12, 15, 18, 21, 24, 27 & 30** i.e. DBDPE may be allowed as **1.05 Kgs/Kg** content in the in the respective export items.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	64 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM REVIW00002500AM26
RA File Number	08AX04001932 AM25
Licence No and Date	0811014173/18/02/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to call the firm for Personal	

Hearing.

The case stands deferred.

Case No.	65 / NC/2/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006282AM25
RA File Number	33AX04000122 AM25
Licence No and Date	3311002535/18/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

IMPORT ITEM AT S.NO.1, 2, 3, 4 & 5 MAY BE ALLOWED WITH 5 % WASTAGE AS UNDER

IMPORT ITEM 1, 2, 3 AND 5 OF REL GSM - **1.05 KG/KG CONTENT IN EXPORT**

IMPORT ITEM NO 4 OF REL MICRON - **1.05 KG/KG CONTENT**

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	66 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006370AM25

RA File Number	05AX04003826 AM25
Licence No and Date	0511031043/24/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	67 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006441AM25
RA File Number	04AX04001130 AM25
Licence No and Date	0411009165/26/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to refer the case to (TEC-3) for further examination and comment of technical authority. The case stands deferred.	

Case No.	68 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SUCHI SEMICON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006629AM25
RA File Number	52AX04000407 AM25
Licence No and Date	5211012352/10/03/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to refer the case to (TEC-3) for further examination and comment of technical authority.

The case stands deferred.

Case No.	69 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SKIPPER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006684AM25
RA File Number	02AX04000798 AM25
Licence No and Date	0211008339/13/03/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	70 / NC/2/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 18 and 02/03/2026
HQ File Number	HQRNORM APPLY 00006941AM25
RA File Number	08AX04002181 AM25
Licence No and Date	0811014566/28/03/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.